

HIGH COURT OF MANIPUR

AT IMPHAL

NOTIFICATION

Dated, the 11th August, 2020.

No.HCM/1/96/BENCH/11298 As directed, it is hereby informed to all the learned counsel and concerned parties that the following cases will be listed before Hon'ble Mr. Justice A. Bimol Singh. It is further informed that 5 cases each per day will be taken up w.e.f 17.08.2020 onwards for disposal.

SERVICE MATTER (TRANSFER)

SL.No	Case no.	Parties Names	Last date of hearing	Status	Subject
1.	WP(C) No. 781/2019	A. Tiken vs State of Manipur and anr.	28.02.2020	The order dated 07.09.2019 and 13.09.2019 shall remain suspended in respect of the petitioner.	To quash and set aside the transfer and posting orders dated 07/09/2019 and 13/09/2019 - Education department
2.	WP(C) No. 933/2019	Vaktesory Devi vs State of Manipur and anr.	02.03.2020	In the interim, parties are directed to maintain status quo as on today.	For quashing the order dated 07.06.2019 Health department
3.	WP(C) No. 706/2019	Abdul Rahman vs Union of India and 4 ors.	14.07.2020	Till the next returnable date, the respondents are directed not to release the petitioner from GC, Imphal/M&N/N EZ to 132 Bn., if not already released.	For quashing and setting aside order dated 28/02/2019 - CRPF

4.	WP(C) No. 523/2019	Md .Abdul kalam vs State of Manipur and 2 ors	27.02.2020	Prayer for interim shall be considered on the next returnable date. Till then, the order dated 25.06.2019 shall remain suspended.	To set aside the impugned order dated 25.06.2019 - Art and Culture department
5.	WP(C) No. 501/2018	Shri AK Bidyachandr a Singh vs Union of India	05.03.2020	If the petitioner is still in 86 BN, the impugned transfer order may not be given effect to as the petitioner is concerned.	To quash/set aside impugned inter sectors transfer order dated 16.05.2018 - MHA/CRPF
6.	WP(C) No. 867/2018	Shri Loithongbam Giyandro Singh vs Union of India	20.02.2020	The impugned order dated 31.08.2018 shall remain suspended and no movement order be issued till the next date.	To quash/set aside transfer and posting order dated 09/05/2017 - MHA/CRPF
7.	WP(C) No. 299/2018	PS Maheka anal vs Union of India	08.10.2018	Present posting of the petitioner may not be disturbed without leave of this court.	To stay/suspend impugned transfer and posting order dated 20.03.2018 - MHA/CRPF
8.	WP(C) No. 460/2018	MD. Ziaul Haque VS Union of India	25.11.2019	the impugned transfer order dated 14.04.2018 as far as petitioner is concerned may not be given effect to.	To stay/suspend impugned transfer and posting order dated 14/04/2018 - MHA/CRPF
9.	WP(C) No. 530/2018	Shri N Suresh Singh vs Union Of	25.11.2019	In the meantime, till then, if has	To stay/set aside impugned transfer and posting order

				of the signal of the DIG (Adm) NEZ DATED 31.05.2020 (at Annexure A/9) of the writ petition.	
14.	WP(C) No. 484/2018	Shri Yumnam Nabakishor Singh vs Union of India	25.02.2020	The impugned transfer order dated 14/4/2018 shall remain suspended in respect of the petitioner.	To quash/set aside transfer and posting order dated 14/4/2018 & 23/5/2018
15.	WP(c) No. 537/2019	Kongjembam Surjit Singh vs Union of India and 5 ors	25-02-2020	The transfer order of the petitioner (GC-CRPF) shall remain suspended till the next returnable date.	to quash transfer and posting order dated 31-01-2019 - CRPF
16.	WP(C) No. 245/2019	Meitram Iboyaima Singh vs Union of India and 5 ors	24-02-2020	the petitioner (CRPF) to be allowed to remain in his place of posting 109 Bn.	to quash / set aside the impugned signal dated 10-05-2018 - CRPF
17.	WP(C) No. 520/2018	Shri chingsumbam Premjit Meitei vs Union of India	26-10-2018	The impugned order (CRPF) dated 26-03-2018 shall remain suspended.	to quash/set aside the impugned transfer and posting order dated 26/03/2018 - CRPF
18.	WP(c) No. 60/2018	Shri Oinam Munidro Singh vs State of Manipur	15-11-2018	Proceeding to not be open if not yet opened against the petitioner till now.	to quash and set aside committee meeting held on 20-12-2017 and its decision dated 04-01-2018 - Finance department
19.	WP(c) No. 897/2018	Shri T Sunilkantha Sharma VS Union of India	08-10-2018	The transfer order 04-07-2018 shall remain suspended.	to quash transfer and posting order vide signal dated 04/07/2018 -CRPF
20.	WP(C) No.	Mayenglabam	23-07-2020	The transfer	for quashing and

	418/2020	Amuthoi Singh vs Union of India and 4 ors		order to remain suspended till the next returnable date.	setting aside the signal dated 20/04/2020 & 08/07/2020 -CRPF
21.	WP(C) No. 128/2020	A . Inaobi Singh vs Union of India and 3 ors	21-02-2020	The signal dated 16/12/2019 and 21/12/2019 shall remain suspended till the next returnable date.	to quash and set aside the transfer and posting order dt. 16/12/2019 and signal dated 21/12/2019 -CRPF
22.	WP(c) No. 102/2020	Abdul razak Ahamat vs Union of India and 4 ors	03-03-2020	The movement order dated 03-02-2020 shall remain suspended.	for quashing and setting aside the order 07-03-2019 & to consider the representation dated 12-03-2019 -CRPF
23.	WP(c) No. 39/2020	Y. Meegamala Devi vs Principal Secretary (Health and Family)	04-03-2020	Challenging transfer order in a/6 and not stayed.	For quashing the office memorandum dt. 13/12/2019 & for considering and disposing of the representation dt. 02/01/2020 -Health Department
24.	WP(c) No. 372/2020	Letkhopao Lhouzem vs Union of India and 5 ors	16-07-2020	The impugned order dt. 07/05/2017, 20/06/2017, 21/07/2017, 10/07/2020 and 12/02/2020 should not be given effect till next returnable date.	For quashing and setting aside the signal dt. 20/06/2017 & order dt. 12/02/2020 -CRPF
25.	WP(C) No. 723/ 2019	MD. Muzibur Raman vs Union of India and 4 ors	18/11/2019	Interim Order Continue- The respondent are directed not to transfer the petitioner from 86Bn to 44 Bn. Untill the next returnable date	For quashing/setting aside the transfer and posting order - CRPF
26.	WP(C) No. 845/ 2019	Sareangthem Shyamo vs Union of	27/02/2020	Interim Order Continue- Order dated	For quashing/setting aside the transfer and posting order

		India and 3 ors		31/01/2019 and signal dated 05/03/2019 shall remain stayed in so far as the petitioner is concerned till the next returnable date.	- CRPF
27.	WP(C)No. 707/ 2019	Thanjam Subachandra Singh vs Union of India and 4 ors	13/02/2020	Interim Order Continue- The respondent are directed not to transfer the petitioner from GC, Imphal to 35 Bn. Until the next returnable date.	For quashing/setting aside the transfer and posting order - CRPF
28.	WP(C)No. 244/ 2019	Irom Dilipkumar Singh vs State of Manipur	25/02/2020	Interim Order Continue- The order dated 07- 03-2019 shall remain suspended till the next returnable date.	To quash transferred order dated 07-3- 2019 - RD & PR.
29.	WP(C)No. 571/ 2019	Ningthoujam Rjendro Singh vs Union of India and 7 ors	24/02/2020	Interim Order Continue- The order dated 22- 02-2019 and movement order dated 22-06- 2019 shall remain suspended till the next returnable date.	To quash transferred order dated 22-02- 2019 - (MHA)CRPF.
30.	WP(C)No. 663/ 2019	Seikhokam Lhangum vs Union of India and 2 ors	3/3/2020	Interim Order Continue- The Respondents are directed not to disturb/dislodge the petitioner, till the next returnable date.	For quashing/setting aside the transfer and posting order - CRPF

31.	WP(C) NO. 575/2018	T.S. Sopia Anal vs State of Manipur	11/11/2019	Interim Order Continue- status- quo shall be maintained as regards the impugned order dated 25-06- 2018 in respected of the petitioner only.	For quashing/setting aside impugned orders dated 25-06- 2018 - Home Dpt.
32.	WP(C) No. 646/ 2018	Md Riyazuddin Shah vs Union of India	20/02/2020	Interim Order Continue- Till the returnable date the petitioner may be permitted to remain in his present place of posting.	For quashing/setting aside the transfer and posting order - MHA/CRPF
33.	WP(C) No. 720/ 2019	Thokchom Santhosh Singh VS Union of India and 4 ors	13/02/2020	Interim Order Continue- The respondent are directed not to transfer the petitioner from GC, Imphal to 35 Bn. Until the next returnable date.	For quashing/setting aside the transfer and posting order - CRPF
34.	WP(C)No. 708/2019	Premvir Singh vs Union of India and ors	18/02/2020	Interim Order Continue- The respondent are directed not to release the petitioner from Manipur- Nagaland sector headquarter to central zone.	For quashing/setting aside the transfer order - CRPF
35.	WP(C) No. 320/ 2019	Warakpam Rajendro Singh vs Union of India and 4 ors	20/02/2020	Interim Order Continue- Signal dated 29.03.2019 transferring the petitioner from GC Imphal/M&N/Ne z to 222 Bn. Shall	Transfer & Posting matter

				remains suspended till the next returnable date.	
36.	WP(C) No. 622 /2019	Bobo Heikham vs Union of India and 5 ors	25/02/2020	Interim order continue- Signal dated 29.07.2019 in so far as it concerns of the petitioner shall remain suspended till the next returnable date.	For quashing/setting aside the transfer and posting order- CRPF
37.	WP(C) No. 555 / 2019	Elangbam Arunkumar Singh vs Union of India and 2 ors.	17/02/2020	Interim Order Continue- it is directed that if the petitioner is still continuing at HQ 109 Bn., respondents are directed not to disturb the petitioner till the next returnable date.	To stay transfer order and allow voluntary retirement.
38.	WP(C) No. 342/ 2019	H Mangte vs Union of India and 4 ors	25/02/2020	Interim Order Continue- signal dated 13/03/2019 transferring the petitioner to NES and allotting the petitioner to Range SLR shall remain suspended till the next returnable date.	For quashing/setting aside the transfer and posting order- CRPF
39.	WP(C)No. 712/ 2019	Huidrom Chandraman i Meitei vs Union of India and 4 ors	18/02/2020	Interim Order Continue- Respondents are directed not to release the petitioner from GC, Imphal to	For quashing/setting aside the transfer and posting order - CRPF

				092 Bn till the next returnable date.	
40.	WP(C) No. 373/2020	Kh Mego Singh vs Union of India and 4 ors	16/07/2020	It is directed that the impugned order dated 13/04/2017, 16/05/2017, 01/06/2017, 21/07/2017, 21/02/2020, 10/07/2020 should not be given effect to till the next returnable date.	For quashing/setting aside the transfer and posting order - CRPF
41.	WP(C)No. 413 of 2020	Thongam Koklei Singh vs Union of India and 5 ors	23/07/2020	The movement order and the transfer order in respect of the petitioner shall remain suspended till the next returnable date.	For quashing/setting aside the transfer and posting order - CRPF
42.	WP(C)No. 417/2019	Thingom Anita Devi VS Union of India and 3 ors	20/02/2020	Respondent are directed not to release the petitioner from the present place posting till the next returnable date	For deferment of the petitioner transfer from Imphal to Bangalore - CISF
43.	WP(C)No. 841/2019	Ahongshang bam Suresh singh vs State of Manipur and 3 ors	13/02/2020	Status quo order pass earlier to continue till the returnable date	To set aside the transfer order -Health and family department

By orders etc.
Sd/-
(W. TONEN MEITEI)
REGISTRAR (Judl)
HIGH COURT OF MANIPUR.

No.HCM/1/96/BENCH / 11299-18
Copy to:

Imphal, the 11th August, 2020.

1. The Advocate General, Govt. of Manipur.
2. The Govt. Advocate, Govt. of Manipur.
3. The Registrar, Admin & Vigilance, High Court of Manipur.
4. The President, High Court Bar Association, Manipur. *For kind information and circulation to the learned members*
5. The President, AMBA, Manipur.
6. All the Jt. Registrars, High Court of Manipur.
7. All the Deputy Registrars, High Court of Manipur.
8. The Principal Secretary to Hon'ble the Chief Justice, High Court of Manipur.
9. All the Assistant Registrars, High Court of Manipur.
10. The P.S to Hon'ble Mr. Justice L.S. Jamir, High Court of Manipur.
11. The P.S to Hon'ble Mr. Justice Kh. Nobin Singh, High Court of Manipur.
12. The P.S to Hon'ble Mr. Justice M.V. Muralidaran, High Court of Manipur.
13. The P.S to Hon'ble Mr. Justice A. Bimol Singh, High Court of Manipur
14. The P.S to Registrar General, High Court of Manipur.
15. The P.S to Registrar (Judl), High Court of Manipur.
16. The System Analyst, High Court of Manipur for uploading the same to the Official Website.
17. All the Superintendents/Court Officers/Stamp Reporter/Protocol Officer, High Court of Manipur.
18. The Court Masters, High Court of Manipur.
19. Guard File/Order Book.
20. Notice.
21. Concerned File.

N. Tonem May 11.8.2020
REGISTRAR (JUDL.)
HIGH COURT OF MANIPUR